

**CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI**

ORIGINAL APPLICATION No.210/642/2017

Dated this Thursday, the 11th day of March, 2021

**CORAM: DR. BHAGWAN SAHAI, MEMBER (A)
RAVINDER KAUR, MEMBER (J)**

**Proceeding conducted through video conferencing with
the consent of both the counsels for the parties.**

Parag Jain Nainutia, son of Subhash Chand Jain,
age : 44 years 10 months, (date of birth : 14.12.1972)
Presently working as : Special Commissioner of G.S.T. Maharashtra,
GST Bhavan, Mazgaon 400 010,
And residing at: 34, Yashodhan Building, D.V.Road, Churchgate,
Mumbai 400 020, Maharashtra.
(By Advocate Shri R.G.Walia)

- Applicant

Versus

1. Union of India, Through : The Secretary,
Government of India, Ministry of Personnel, Public Grievances and
Pensions, North Block, New Delhi 110 001.
2. State of Maharashtra, Through : The Chief Secretary,
Govt. of Maharashtra, Mantralaya, Mumbai 400 032.
3. The Addl. Chief Secretary (Personnel),
GAD (General Administration Department),
Government of Maharashtra, Mantralaya,
Mumbai 400 032.

- Respondents

(By Advocate Shri V.S.Masurkar)

ORAL ORDER

Per : Dr. Bhagwan Sahai, Member (A)

Present:

Advocate Shri R.G.Walia for the applicant.

Advocate Shri V.S.Masukar for the respondents.

2. Heard both of them.
3. Shri Walia submits that the respondents have settled the grievance of the applicant and therefore, he seeks permission to withdraw this OA.
4. In view of this request, this OA is dismissed as withdrawn. No costs.

(Ravinder Kaur)
Member (Judicial)

(Dr. Bhagwan Sahai)
Member (Administrative)

kmg*

5/3/21